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PART-V
GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 9th March, 2022.

No.LB.36/LA/2022/5. – The Contingency Fund of Meghalaya (Amendment) Bill, 2022 introduced in the Meghalaya Legislative Assembly on the 9th March, 2022 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) BILL, 2022**A****BILL****further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.****Be it enacted by the Legislature of the State of Meghalaya in the Seventy Third Year of the Republic of India as follows:-****Short title and
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act 2022.
- (2) It shall be deemed to have come into force on and from the 4th February, 2022.

**Amendment of
Proviso to Section 2
of Meghalaya Act 5
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act 2022 and ending the 31st March 2022, this section shall have effect subject to the modification that for the words “rupees five hundred and five crore” the words “rupees nine hundred and five crore” shall be substituted.

**Repeal and saving of
Ordinance No. 4 of 2022**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 4 of 2022) is hereby repealed.
- (2) Notwithstanding the repeal any action taken or anything done under the Ordinance so repealed shall be deemed to have been taken or done under the provision of the Act.

STATEMENT OF OBJECTS AND REASONS

Advance from the Contingency Fund of the State are needed by various Department of the Government for various urgent and unforeseen expenditures. As the balance in the Fund is not enough, an Ordinance was promulgated by the Governor of the 4th day of February 2022 and published in the Gazette on 7th of February 2022 an Ordinance No. 4 of 2022 to raise its corpus temporarily from rupees five hundred and five crores to rupees nine hundred and five crores to cover the period till the 31st March, 2022.

In view of Article of 213 (2) (a) of the Constitution of India, every Ordinance assented to by the Governor should be laid before the Legislative Assembly of the State. As such the said Ordinance has to be replaced by way of an Act.

Hence, the Bill.

CONRAD K. SANGMA,
Chief Minister.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

An amount of ₹ 905 crores will be involved from the Consolidated Fund of the State for the purpose of the enactment.